

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISIONAL BENCH  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 07/06/2017 AT 02.30 PM**

**PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL  
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL**

**APPLICATION NUMBER :**

**PETITION NUMBER : TCP/298/ (IB)/2017**

**NAME OF THE PETITIONER(S) : PIONEER LOTTERIES**

**NAME OF THE RESPONDENT(S) : VIJAYA PRODUCTION PVT LTD**

**UNDER SECTION : 433 (e) (f)**

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

*K.R. G. → clary-  
counsel for Petitioner*

*G. V. Muthuvelan (Respondent)*

**ORDER**

Counsel for the petitioner present. Counsel for the respondent filed Vakalat. Counsels for the respondent stated that the respondent company has already got a decree and an Execution Petition is filed and within one week the matter is likely to be settled. Counsel for the respondent is directed to settle the matter within 10 days and report failing which the matter will be taken up for final arguments on the next date of hearing. In the meantime, counsel for the petitioner is directed to file an affidavit and bank statement as per Section 9 (3) (b) & (c) of I&B Code, 2016. Put up on **19.06.2017 at 02.30 P.M.**

*(Ch. Md. Sharief Tariq)*  
**(Ch. Md. Sharief Tariq)**  
Member (Judicial)

*(K. Anantha Padmanabha Swamy)*  
**(K. Anantha Padmanabha Swamy)**  
Member (Judicial)